

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(45)/LA-2018/cons2law/114-123

Dated the 31th December, 2018

To

The Special Secretary (GAD),
General Administration Department,
Government of NCT of Delhi
2nd Level, A-Wing,
Delhi Secretariat,
New Delhi.


**Sub:Gazette Notification of the Contingency Fund of the National Capital Territory of Delhi Act, 1994
(Delhi Act 08 of 2018)**

Sir,

Please find enclosed herewith two copies of the subject cited notification (English and Hindi versions) for publishing in the Delhi Gazette (Part-IV)-Extra-Ordinary today itself. It is requested that at least 10 Gazette copies of the same may be sent to this Department as soon as received from the press.

Yours faithfully,

Encl: As above

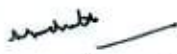

(Anoop Kumar Mendiratta)
Pr. Secretary (Law, Justice & L.A.)

No. F.14(45)/LA-2018/ cons2law/114-123

Dated the 31th December,2018

Copy, together with the copy of enclosures, forwarded for information and necessary action to:-

1. The Secretary, Government of India, Ministry of Home Affairs, New Delhi-110001 (with 5 copies).
2. The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law & Justice, Legislative Department (Correction Cell), Shastri Bhawan, New Delhi-110001 (with 2 copies).
3. The Pr. Secretary to Lieutenant Governor, Delhi, Raj Niwas, Delhi-110054.
4. The Pr. Secretary to Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
5. The Secretary to the Law Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
6. The Pr. Secretary (Finance), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
7. The OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
8. The Secretary (LA), Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-110054.
9. Guard file


(Anoop Kumar Mendiratta)
Pr. Secretary (Law, Justice & L.A.)

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(TO BE PUBLISHED IN PART –IV OF THE DELHI GAZETTE EXTRAORDINARY)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(45)/LA-2018/ cons2law/ 114-123

Dated 31th December, 2018

NOTIFICATION

NO. F.14(45)/LA-2018/ cons2law / 114-123, dt. 31/12/18. The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi on the 28th December, 2018 and is hereby published for general information:-

“The Contingency Fund of the National Capital Territory of Delhi (Amendment) Act, 2018”

(DELHI ACT 08 OF 2018)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 21st December, 2018)

[28th, December, 2018]

An Act to amend the Contingency Fund of the National Capital Territory of Delhi Act, 1994.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the sixty-ninth Year of the Republic of India as follows:-

1. Short title and commencement. – (1) This Act may be called the Contingency Fund of the National Capital Territory of Delhi (Amendment) Act, 2018.
- (2) It shall come into force at once.
2. Amendment of Section 2. – In the Contingency Fund of the National Capital Territory of Delhi Act, 1994, (Delhi Act No. 13 of 1994), in section 2, for the words “a sum of rupees ten crores”, the words “a sum of rupees one hundred crore” shall be substituted.



(Anoop Kumar Mendiratta)
Principal Secretary (Law, Justice & L.A.)

(दिल्ली राजपत्र असाधारण के भाग - IV में प्रकाशनार्थ)

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
(विधि, न्याय एवं विधायी कार्य विभाग)
आठवॉ तल, सी-विंग, दिल्ली सचिवालय, नई दिल्ली

सं० फा० 14(45)/एलए-2018/cons2law/ 114-123, dt-31/12/18 दिनांक 31 दिसंबर, 2018

अधिसूचना

सं० फा० 14(45)/एलए-2018/cons2law/ - राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा के निम्नलिखित अधिनियम ने उप-राज्यपाल की सहमति दिनांक 28 दिसंबर, 2018 को प्राप्त कर ली है और इसे जन साधारण की जानकारी के लिये प्रकाशित किया जाता है :-

**राष्ट्रीय राजधानी क्षेत्र दिल्ली की आकस्मिक निधि संशोधन अधिनियम 2018
(2018 का दिल्ली अधिनियम 08)**

21 दिसंबर, 2018 को राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा यथा पारित)

[28 दिसंबर, 2018]

एक बिल संशोधन के लिए राष्ट्रीय राजधानी क्षेत्र दिल्ली की आकस्मिक निधि अधिनियम 1994

भारत गणराज्य के उनहत्तरवे वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो:-

1. संक्षिप्त शीर्षक एवं प्रारंभ -

(क) यह अधिनियम राष्ट्रीय राजधानी क्षेत्र दिल्ली की आकस्मिक निधि संशोधन अधिनियम 2018 कहा जाएगा।

(ख) यह तुरंत प्रभाव से लागू होगा।

2. अनुभाग 2 में संशोधन -

राष्ट्रीय राजधानी क्षेत्र की आकस्मिक निधि अधिनियम 1994 (दिल्ली अधिनियम संख्या 13, 1994)के अनुभाग 2 में "दस करोड़ रुपये की राशि" शब्द के स्थान पर "सौ करोड़ रुपये की राशि" प्रतिस्थापित कर दी जाए।

अनूप कुमार

(अनूप कुमार मेंहदीरत्ता)
प्रधान सचिव (विधि, न्याय एवं विधायी कार्य)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI-110002

No. F.14(45)/LA-2018/cons2law/114-123

Dated: 31st December, 2018

CERTIFICATE

It is hereby certified that the contents of the soft copy as well as the hard copy as given in notification No. F.14(45)/LA-2018/ cons2law/114-123 dated 31/12/ /2018 are the same and also approved by the competent authority.

Sharda Jain
(Sharda Jain)
Consultant
31/12 /2018